

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**REVIEW APPLICATION NO.170/00092/2019
IN
ORIGINAL APPLICATION NO.170/00751/2017**

DATED THIS THE 10TH DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal,
Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from his residence at Bangalore)

Vittal Murthy, Tech. Asst. (retd)
aged about 73 years,
residing at #82, 1st Cross,
4th Main, Padmanabhanagar,
Bengaluru-560070.

ë . Applicant

(None for the applicant)

Vs.

1. Union of India,
Represented by its Secretary,
Min. of Information and Broadcasting
A Wing, Shastry Bhavan
New Delhi - 110001.
2. The Director General,
Directorate of Field Publicity
Min. of I & B 5th Floor,
Soochana Bhawan, Lodhi Road
New Delhi - 110003.
3. The Director,
Directorate of Field Publicity,
Kendriya Sadana - Using 6th floor
Koramangala
Bangalore- 560034.

ë .Respondents

(By Shri. Vishnu Bhat, Senior Panel Counsel ñthrough video conference.)

ORDER(ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Review Application has been filed by the Original Applicant for recalling the order dated 03.06.2019 passed by this Tribunal in Original Application No.751/2017.

2. Alongwith the Review Application, initially a Miscellaneous Application No.866/2019 was also filed for condonation of delay in filing the said Review Application.

3. However, on 29.01.2021, Shri N Obalappa, learned counsel who represented the Review Applicant, withdrew the said Miscellaneous Application with liberty to file a fresh one.

4. On 16.03.2021, when the matter was taken up for hearing, it was pointed out by Shri Vishnu Bhatt, learned counsel for the respondents that Shri Obalappa, learned counsel for the Review Applicant has unfortunately expired on 19.02.2021 and, therefore, notice was issued to the Review Applicant for 27.04.2021.

5. On 27.04.2021, when the matter was taken up, nobody had put in appearance on behalf of the Review Applicant despite service. However, in the interest of justice, the matter was adjourned to 10.06.2021 (i.e. today).

6. Today again nobody has put in appearance on behalf of the Review Applicant.

7. Shri Vishnu Bhatt, learned counsel for the respondents has submitted that the Review Application cannot be entertained being barred by limitation.

8. As per the provisions of Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, no application for review can be entertained unless it is filed within a period of thirty days from the date of the order of which the review is sought.

9. Admittedly, the Review Application has not been filed by the Original Applicant within the limitation as prescribed under Rule 17 of the 1987 Rules. Neither any Miscellaneous Application for condonation of delay has been filed. Nor anybody has chosen to appear on behalf of the review applicant.

10. The Review Application, being barred by limitation, is hereby dismissed.

RAKESH KUMAR GUPTA
MEMBER (A)

SURESH KUMAR MONGA
MEMBER (J)

rk